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27.08.2009

OA No. 492/2008 with MA 26/2009

Mr. S. Shrivastava, Counsel for applicant.
Mr. R.L. Agarwal, Proxy counsel for
Mr. Alok Garg, Counsel for respondent no. 2.
None present for other respondents.

Respondents have filed reply. The Registry is directed to place the same on record.

Let the matter be listed on 24.09.2009.

(B.L. KHATRI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ

24.09.2009

OA No. 492/2008 with MA 26/2009

Mr. S. Shrivastava, Counsel for applicant.
Ms. Sonal Singh, Proxy counsel for
Mr. Alok Garg, Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, the case is disposed of.

(B.L. KHATRI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 24th September, 2009

ORIGINAL APPLICATION NO. 492/2008
With
Misc. Application NO. 26/2009

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Girdhari Lal Goel son of Late Shri Amar Nath aged about 43 years, resident of D/6, House No. 52, Chitrakoot, Jaipur. Presently posted as Deputy Chief Engineer (Bridges & Planning), North Western Railway, H.Q. Jaipur.

.....APPLICANT

(By Advocate: S. Shrivastava)

VERSUS

1. Union of India through Chairman, Railway Board, Rail Bhawan, New Delhi.
2. General Manager, North Western Railway, In front of Railway Hospital, Hasanpura Road, Jaipur.
3. Advisor Vigilance, Railway Board, Rail Bhawan, New Delhi.

.....RESPONDENTS

(By Advocate: Ms. Sonal Singh proxy counsel to Mr. Alok Garg)

ORDER (ORAL)

The grievance of the applicant in this case is regarding finalization of the inquiry pending against him in respect of the charge sheet issued to him.

2. Notice of this application was given to the respondents. The respondents have filed their reply. In the reply, the respondents have specifically stated that inquiry against the applicant has been finalized and inquiry report is going to be submitted within a period of one month by the Inquiry Officer.

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3. In view of this undertaking given by the respondents in their reply, the present OA does not survives now. Accordingly, the respondents are directed to take follow up action pursuant to the Inquiry report to be submitted by the Inquiry Officer expeditiously.

4. With these observations, the OA is disposed of with no order as to costs.

5. In view of the order passed in the OA, no order is required to be passed in MA No. 26/2009, which is also disposed of accordingly.

(B.L. KHATRI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ